

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. C.P. (IB)/234(MB)2023

IN THE MATTER OF

Life Constructions Private Limited

VS.

VGS Realty Construction Private Limited

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 25.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Corporate Debtor:-

Adv. Sonali Jain (VC)

For the Petitioner:

Adv. Harshad Vyas (VC)

ORDER

The counsel for the Petitioner submits that in terms of the directions of the Hon'ble Court the Accounts for Reconciliation were forwarded to the Corporate Debtor on 03.06.2024. Learned counsel for the Respondent / Corporate Debtor prays for time. In view of the request made, Adjourned to **04.07.2024**. It is made clear that no further adjournment shall be granted.

Sd/-
MADHU SINHA
Member (Technical)
//Anmol//

Sd/-
REETA KOHLI
Member (Judicial)